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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 288/2019, I.A. No. 8023/2019, I.A. No. 8822-8824/2019**

**VISTRA ITCL(INDIA) LIMITED & ANR.**

..... Plaintiffs

Through: Mr. Kamal Shanker, Mr. Parag Maini,  
Mr. Abhimanyu Chopra and Mr.  
Gautam Kumar Bhargava.

versus

**LALIT KUMAR JAIN & ORS.**

..... Defendants

Through: Mr. Nachiket Joshi, Advocate with  
Mr. Raghavendra M. Bajaj,  
Advocates for D-1 & D-3.

**CORAM:**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

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**30.07.2019**

1. By way of a separate order, the Court has decided the question regarding the viability of the Security options given by the Defendants, to secure the amount claimed by the Plaintiff's in the present suit, until final adjudication of the injunction application.

2. The next date i.e. 26<sup>th</sup> August 2019, before the Joint Registrar stands cancelled. List the matter for further hearing on the application on 17<sup>th</sup> September 2019.

**SANJEEV NARULA, J**

**JULY 30, 2019/ss**